

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION
Dated Guwahati the 20th December, 2024

No.HC.VII-/150/2024/12083/A. In the interest of administration of justice, the High Court is pleased to invest the Chief Judicial Magistrate, Morigaon with the power of a Civil Court (Sr. Div) under the provision of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (as amended up to date) to try suits cognizable by such Civil Courts.

By Order,

Sd/- C B Gogoi

REGISTRAR (VIGILANCE)

Memo **No.HC.VII /150/2024/12084-12091/A**

Dated 20.12.2024

Copy to:-

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The District and Session Judge, _____
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The Chief Judicial Magistrate _____
5. The Private Secretary to Hon'ble Mr./Mrs Justice _____, Gauhati High Court, Guwahati.
6. The Project Manager, Gauhati High Court, Guwahati for uploading in the Gauhati High Court website.
7. The C.A. to Registrar General/ Registrar (Admn.)/Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Estt.), Gauhati High Court, Guwahati.
8. The Deputy Director, Printing & Stationery, Assam Govt. Press, Bamunimaidan, Guwahati for publication of the Notification in the Assam Gazette.

(The names of the above Officers are not necessarily in order of Seniority)

Ch
20/12/2024
REGISTRAR (VIGILANCE)
GAUHATI HIGH COURT, GUWAHATI